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## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 168/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

Name of the Company:

Indokem Ltd.

V/s.

Shambhu Textile Mills Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptdy

Code

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

1. Mr. Salid. M. Thakore

Advocate

Applicant

THIR!

2. Mr. Nandish Chudgas / Adv. ? Respondent == a/w Mr. Raheel Patel } Adv. ? Respondent

ORDER

Learned Advocate Mr. Salil Thakore present for operational creditor/ Petitioner. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associate filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 08.12.2017 for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 27th day of November, 2017.